

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21881 of 2015

(Arising out of Order-in-Original No. BEL-EXCUS-000-COM-BHR-06-ST-15-16 dated 25/05/2015 passed by Commissioner Of Central Excise And Customs, BELGAUM)

Shri S B Jayraj

Managing Director, M/s BJS Motors Pvt
Ltd, Sy No.457,rajeev Nagar,
Amaravathi Sai Baba Temple Road,
Hospet
HOSPET - 00
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Belgaum**

NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

APPEARANCE:

Shri Saurabh Bhutra, Advocate for the Appellant

Shri H. Jayathirtha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20137 / 2023

Date of Hearing: 28/02/2023

Date of Decision: 28/02/2023

As Per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the said scheme has been accepted by the Department and discharge certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

PK...